

**Regional Office of P&T Department At
Aurangabad**

8656. SHRI ARVIND TULSHIRAM KAMBLE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal to create a new Regional Office of the Post & Telegraphs Department at Aurangabad, Maharashtra; and

(b) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) No Sir. However, there is already a regional office headed by a Director of Postal Services at Aurangabad in Maharashtra Circle.

(b) Does not arise.

[Translation]

Power Project at Sabalgarh, M.P.

8657. SHRI KAMMODILAL JATAV: Will the Minister of ENERGY be pleased to state:

(a) whether there is a proposal to set up a 310 Megawatts power project in Sabalgarh Tehsil of Morena district, Madhya Pradesh; and

(b) if so, the time by which this power project is likely to be commissioned?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI): (a) and (b). The Chambal Right Bank Main Canal H.E. Project (3x600 KW) which is located in Morena district of Madhya Pradesh is likely to be commissioned during 1989-90.

[English]

Industries set up in Daman and Diu

8658. SHRI GOPAL K. TANDEL: Will the Minister of INDUSTRY be pleased to state:

(a) the number of existing industries and those proposed to be set up separately in Daman & Diu districts of the Union territory during the current year; and

(b) the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b). Under the provisions of the Industries (Development & Regulation) Act, the following 4 letters of intent were granted during 1987, 1988 & 1989 (upto Feb., 89) for setting up industries in Daman & Diu:-

Name of the undertaking & type	Location	Item of Manufacture & Annual capacity
1. Ashok Punj (M/s Broken Hills Industries Pvt. Ltd.) (New Undertaking)	Daman, Daman & Diu	1. Cut and Polished Granite Tiles = 60000 sq. mts. 2. Granite Slabs = 37500 sq. mts. etc.
2. Akash Shangilal Shah, S.A. Chemicals Pvt. Ltd. (New Undertaking)	Daman, Daman & Diu	1. Starch (Almidon) = 4500 MT 2. Industrial Alcohol = 10,00,000 Ltrs. etc.etc.
3. K.P. Mehta (New Undertaking)	Daman, Daman & Diu	Aluminium Extrusions of different Sections = 5000 tonnes.
4. Dinodia Packaging Pvt. Ltd	Daman,	Speciality Pressure Sensitive self Adhesive Coated Tapes for Electronics Electricals Power Distribution etc. = 1,50,00,000 Sq.Mtrs.

Under the existing procedure, a letter of intent is granted with an initial validity period of three years to enable the entrepreneur to take effective steps for the implementation of the project. After the entrepreneur has fulfilled all the conditions of the letter of intent, the same is converted into an industrial licence. The initial validity period of an industrial licence is two years within which the licensee is expected to commence commercial production. As such, the above letters of intent would be at various stages of implementation.

In addition to the above letters of intent, 11 Schemes pertaining to industries de-licensed were registered during 1987, 1988 and 1989 (upto Feb. 89) by the Secretariat for Industrial Approvals in respect of Daman & Diu.

Coal Based Chemical Industry

8659. DR. C.P. THAKUR: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have examined the scope of setting up coal based chemical industry in the country;

(b) if so, the details thereof; and

(c) whether there is any proposal to set up such industry in the country?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) No Sir.

(b) Does not arise

(c) At present government is not considering any proposal to set up a coal based chemical unit.

Pesticide Formulations

8660. DR. VJAYA RAMA RAO: Will the Minister of INDUSTRY be pleased to state:

(a) whether the attention of Government has been drawn to the news item

captioned "Pesticides units to be asked to observe norms" appearing in the "Economic Times" dated 1 April, 1989;

(b) if so, the action taken by Government so far against these units which are disregarding the Government guidelines and if no action has been taken, the reasons therefor;

(c) whether the pesticide manufacturers have been making huge profits on formulations;

(d) whether Pesticides Formulations Association of India has brought to the notice of Government unwarranted price hikes and unfair trade practices followed by basic manufacturers who are followers monopolistic practices; and

(e) if so, the corrective measures proposed to be taken in this regard?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) and (b). Government have been issuing instructions for and monitoring observance of norms for selling of technical pesticides by manufacturers of technical grade pesticides to non-associated formulators. A condition is imposed in all manufacturing licences that 50% of technical material will be sold to non-associated formulators. A meeting was also held recently with the basic manufacturers, formulators and industry associations to discuss the issues (referred to in the news item). All manufacturers have been generally adhering to these norms and have again shown their commitment to observance of this licence conditions.

(c) No, Sir. There is no such information with the Government.

(d) We have received some such complaints but on ascertaining the facts, have found no substance in these complaints.

(e) Question doesnot arise.